

[English]

SHRI N. MURUGESAN (Karur): Sir, I would like to bring to your notice the Tamil Nadu people's reactions to the Centre's silence on the immediate implementation of the interim Award of the Cauvery Water Disputes Tribunal by observing a one-day State-wide Bandh on the coming Friday, the 26th. We are always crying for water, water, water on seeing the drying Cauvery. Everytime we are crying for water. Without solving the water issue, I think, there should be no matter to be discussed in Lok Sabha.

Sir, it is obligatory on the part of the Union Government to issue directions to the State of Karnataka under Article 256 of the Constitution.

We, therefore, expect the immediate intervention of the Hon. Prime Minister in this matter.

[Translation]

SHRI SATYAPAL SINGH YADAV (Shahjahanpur): Sir, I would like to draw the attention of the House towards growing terrorism in Uttar Pradesh. One S.H.O. and three Constables were killed in Shahjahanpur. A police constable was killed and two SHOs were injured by terrorists in Bijore. There were two bomb blasts in Gadarpur Bazar in Nainital in which three persons were killed and dozens of people were injured. Terrorism is growing in Uttar Pradesh and it is because the number of terrorists is on the increase there. Yesterday, I had been to Pilibhit. 150 sikhs are locked up in Bareilly jail, and neither they are put on trial nor anybody is allowed to meet them. This shows the inaction of the administration and the Government. There is no trial against them for the last 4 or 5 years. So when the Police calls the sikhs, they prefer to become terrorists rather than to come under the purview of T.A.D. Act. There is a Sikh Federation there. The Secretary of the Sikh Federation, Shri

Lakhveer Singh has declared that if no action is taken against the culprits of Pilibhit incident, there would be reprisals which would create a wave of terror in Uttar Pradesh... (Interruptions)... The Sikhs are not in favour of judicial inquiry, because in that process there is always delay. They are demanding C.B.I. enquiry.... (Interruptions)...

MR. SPEAKER: Dr. Parshuram Gangwar... (Interruptions)...

[English]

MR. SPEAKER: Only what Shri Gangwar speaks will go on record.
..... (Interruptions)*.....

MR. SPEAKER: Dr. Parshuram Gangwar.
..... (Interruptions)*.....

MR. SPEAKER: This is not going on record.

[Translation]

DR. PARASHURAM GANGWAR (Pilibhit): Mr. Speaker, Sir, I am an M.P. from Pilibhit constituency. Some people are mixing up the terrorist incident directly with politics to serve their political ends. Entire Vilsanda area falling under the Terai region is affected by terrorism. In Pilibhit area, modern arms and vehicles must be made available to the police so that it could deal with the terrorists effectively. Some people have made this incident so complicated that it is necessary to know some other facts to understand the reality of the incident..... (Interruptions).....

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir a very sad incident has taken place in last Friday, that is, on the 19th July, 1991 at Hirakund in my constituency.

*Not recorded.

The Hirkund Power Company Limited is constructing a captive power plant for the Indian Aluminium Company. While the work inside the chimney in this plant under construction was going on, due to sudden collapse of scaffolding inside the chimney, 13 persons—all of whom belong to West Bengal—have died and seven are injured out of whom five are still under treatment in the VSS Medical College Hospital.

When the reasons and circumstances leading to this accident are not yet known conclusively, it is definitely the outcome of a negligence on the part of the management and the construction agency. What is more unfortunate is the lack of their seriousness towards the rescue and relief operation including treatment. (*Interruptions*). It took about three days to find out the dead bodies. (*Interruptions*) This is a very serious matter. There is an attempt to suppress it. (*Interruptions*)

MR. SPEAKER: Please take your seat.

(*Interruptions*)

SHRI SRIBALLAV PANIGRAHI: Therefore, I demand that there should be a judicial enquiry by a sitting judge of the Orissa High Court to enquire into this incident in cooperation with the technical expert to find out the reasons and circumstances leading to this incident so that there is no recurrence of it again. (*Interruptions*). This company should be restrained from going ahead with the construction. Otherwise, it will be further complicated. Therefore, *ex-gratia* payment may be made as also the proper treatment of the injured be made. (*Interruptions*)

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): The President of the Vishwa Hindu Parishad has announced and it was reported in the press also that they will start the construction of the temple at the disputed place of Ram Janmabhoomi. He has also said that the Government

of Uttar Pradesh will remove all obstacles in the way of construction. He has told that the U.P. Government has assured him that they will enable him to construct the temple. This will create a serious situation in the country. If the VHP goes in this way, it will create again a communal carnage in the whole country and strike at the unity of the country. Therefore, I urge upon the Government to immediately try for an amicable settlement of the issue, and also to see that such things do not happen which will affect the unity of the country. (*Interruptions*)

MR. SPEAKER: Only what Shri Guman Mal Lodha says goes on record.

.....(*Interruptions*).....

[*Translation*]

SHRI GUMAN MAL LODHA (Pali): Since the adoption of Constitution to this day, gross injustice is being done to four crore people of Rajasthan. Recognition has not been accorded to Rajasthani language under the Constitution. A massive agitation will be launched against gross injustice in not giving recognition under the Constitution to a language spoken by 4 crore people in and out side India. I would, therefore, request the Government to dispense justice to the people of Rajasthan by including Rajasthani language in the Eighth Schedule of the Constitution....(*Interruptions*)....

[*English*]

MR. SPEAKER: It is not going on record.

[*Translation*]

SHRI HARI KEWAL PRASAD (Salempur): Mr. Speaker, Sir, a person from my constituency is working in Assam (*Interruptions*).... He left his home at 10 a.m. for office after taking food. While on his way to the office, ULFA extremists abducted him and